

ITEM NO.49

COURT NO.2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31675/2014

(Arising out of impugned final judgment and order dated 07-03-2014 in RSA No. 2834/1994 passed by the High Court Of Punjab & Haryana At Chandigarh)

PIARA SINGH (SINCE DECEASED) THROUGH  
HIS LRS GURMEET SINGH & ORS.

Petitioner(s)

VERSUS

KUNDAN SINGH (D) THRO. HIS LEGAL HEIRS  
JAGJIT SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 29532/2014 (IV-B)

SLP(C) No. 31708/2014 (IV-B)

SLP(C) No. 36107/2014 (IV-B)

SLP(C) No. 33134/2014 (IV-B)

Date : 04-01-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Hitesh Rai, Adv.  
Mr. Yadav Narender Singh, AOR

Ms. Jyoti Mendiratta, AOR  
Mr. Ravinder Pal Singh, Adv.

For Respondent(s) Mr. Aditya Soni, Adv.  
Mr. Shree Pal Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 36107/2014 & SLP(C) No. 33134/2014

It is stated that the applications are moved by the parties

stating that the matters are settled between them. These petitions are disposed of in terms of the settlement.

SLP(C) No. 29532/2014, SLP(C) No. 31708/2014 & SLP(C) No. 31675/2014

In view of letter circulated by the learned counsel for the petitioners, matters stand adjourned for two months.

(ASHWANI THAKUR)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER